

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 324
CP-217/ND/2023

IN THE MATTER OF:

M/s. Greenstat Hydrogen India Pvt. Ltd. Petitioner/Applicant
Vs.
ROC Respondent

Order under Section 131(1) of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : CS Bhargavi Bhide
For the RD : Ms. Shankari Mishra Adv.

ORDER

None appears on behalf of the Applicant.

In compliance with the order dated 06.12.2023 the Applicant has filed proof of service showing that notice has been served by Email. No affidavit has been filed alongwith the said proof of service.

The Applicant is therefore, directed to serve the RD as well as Income Tax Department by all modes and file proof and affidavit of service within one week.

The Applicant is directed to serve a copy of the application to Ms. Shankari Mishra, Ld. Counsel appearing on behalf of the RD within three days.

The RD and Income Tax Department are directed to file report within two weeks after receipt of the notice.

List the matter **on 01.07.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)